

Inspector in Customs and Central Excise Department;

(b) does it affect the intake of the SC/ST employees; and

(c) if so, steps being taken by Government to remove this difficulty?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): (a) It is presumed that the reference is to Inspectors in the Central Excise Department. The zone of consideration for their promotion as Superintendent Group 'B' normally covers officers in the order of seniority upto three times the number of actual and anticipated vacancies, but in respect of Scheduled Caste and Scheduled Tribe officers, it covers five times this number.

(b) and (c). It does not appear to affect adversely the intake of employees belonging to the Scheduled Castes and Scheduled Tribes. However, the Parliamentary Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Sixth Lok Sabha) had in its 23rd Report recommended extension of the zone of consideration so as to include all eligible Scheduled Caste and Scheduled Tribe candidates, subject to the condition that they had the requisite qualifying service for promotion prescribed under the Rules. This recommendation is under examination in consultation with the concerned Department.

Foreign Expert team favours Calcutta for overhauling of I. A. Airbuses

1851. SHRI K. N. DASGUPTA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) is it a fact that in the recent past two foreign expert teams one from the General Electric Co. the other from Rolls Royce Co. were brought to India to examine the suitability of places in respect of engineering facilities and workmanship for providing additional workload resulting from the I.A.'s decision to make its own arrangements for overhaul of Boeing 737 engines and airbuses;

(b) have both the teams after visiting all the bases submitted their reports in favour of Calcutta; and

(c) is it a fact that another foreign experts team P.&W. has been brought to India for the same purpose and Calcutta has been excluded from their programme?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) Yes, Sir. A team from General Electric Company examined the possibility of setting up module restoration shop for CF6-50C engines fitted on the Airbus aircraft. The team from Rolls Royce Company covered a proposal for setting up overhaul facilities for Spey engines fitted on BAC-111/F-28 aircraft. However, Indian Airlines has not yet taken any decision for setting up its own jet engine overhaul facility.

(b) The General Electric team had reported that the Calcutta base could be developed for CF6-50C engine module restoration after extensive alterations and additional build-up. Rolls Royce team favoured Calcutta on the assumption of BAC-111/F-28 aircraft being acquired and based at Calcutta.

(c) The location of the overhaul facility has not been dealt with by this team.

बिदर्भ में आयकर की बकाया राशि

1852. श्री लक्ष्मणराव जानकर : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) गत एक वर्ष के दौरान बिदर्भ के आठ जिलों में आयकर की कितनी राशि बकाया थी ;

(ख) ऐसे व्यक्तियों की संख्या कितनी है जिन पर 25,000 रुपये की आय कर की राशि बकाया है और ऐसे व्यक्तियों की संख्या कितनी है जिन पर 25,000 रुपये से अधिक आयकर की राशि बकाया है ;

(ग) इस राशि को वसूल करने के लिए क्या प्रयत्न किये गये और गत एक वर्ष के दौरान आयकर की कितनी बकाया राशि वसूल की गई ; और

(घ) बकाया राशि को वसूल करने में कितना समय लगेगा और क्या इस राशि को वसूल करने के लिए कोई विशेष कार्यक्रम बनाया गया है ?

वित्त मंत्रालय में राज्य मंत्री (श्री वृत्तिकार उस्ताह) : (क) से (घ). अपेक्षित सूचना तत्काल उपलब्ध नहीं है। इसे इकट्ठा किया जा रहा है और यथा सम्भव हीम सदन पटल पर रख दिया जायगा।

Foreign Debt

1853. SHRI F. H. MOHSIN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Sweden has written off India's debts totalling Rs. 100.70 crores;

(b) whether any request was made on behalf of the Indian Government to the Swedish Government in that connection or was it unilateral;

(c) whether any request has been made to any other country to write off Indian debts;

(d) if so, what is their reaction; and

(e) what is the present indebtedness of our country to other countries (country-wise) and since when?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Yes, Sir, the amount of Rs. 100.70 crores is tentative. The final amount will be intimated by the Swedish government before 1st October, 1978.

(b) The decision of the Swedish Government was unilateral.

(c) No, Sir.

(d) Does not arise.

(e) A statement is attached.